

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

CA 130/23, 131/23, 157/23
80/2024, 81/2024
And
CP No. 47 /Chd/Pb/2023

IN THE MATTER OF:

Ajit Singh

...Petitioner

Vs.

Pure Drinks (Calcutta) Limited & Ors

...Respondent

Under Section: 271 & 272, CA, 2013, 242(4), CA 2013 R 11 NCLT, 2016

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For Petitioner in main : Mr. Amit Agrawal, Advocate
CP, Respondent in CA
No.131/2023

For Respondent No.2 : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav
in main CP. Sahni, Advocate and Ms. Swati Vashisth, PCA

For Unique Estate : Mr. Ashwani Chopra Senior Advocate
Development : Mr. Viren Sharma, Advocate
Company Ltd.,
Sandeep Raheja,
Durga Sandeep
Raheja and Aditi
Sandeep Raheja.

For Respondent No.1 : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika
in main CP and Sharma and Mr. Tarang Gupta, Advocates
Applicant in CA
Nos.130/2023 and
131/2023

ORDER

At the joint request of Ld. Counsels for the parties, let the matter be listed
on 02.05.2024

-sd-

(L. N. GUPTA)
MEMBER (T)

SM

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)